

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 573 of 2019 in
DFR No. 1646 of 2019**

Dated : 15th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s Samalpatti Power Company Private Limited ...Appellant(s)

Vs.

**Tamil Nadu Electricity Regulatory Commission & ...Respondent(s)
Anr.**

Counsel for the Appellant(s) : Mr. Sujit Ghosh
Mr. Rishabh P.

Counsel for the Respondent(s) : -

ORDER

**IA No. 573 of 2019
(Application for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, list the matter on **26.04.2019** subject to curing the defects.

The Application is disposed of.

(S. D. Dubey)
Technical Member
Js/pk

(Justice Manjula Chellur)
Chairperson